

(b) whether the old temple (Kakan Temple) of Sithonia Village is proposed to be developed as a place of tourism; and if so, the time by which it is likely to be developed ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) There are places of archaeological and scenic importance in this district such as Kakanmath temple, Rameshwar, Govind Talab, Nalakeshwar Mahadev, Pagara Dam and Rahu ke Gaon.

(b) Kakanmath temple in Sithonia Village is preserved by the Archaeological Survey of India. There is no proposal currently under the consideration of State or Central Government to develop this temple as a place of tourist interest.

[English]

Per Capita Income in Kerala

4196. SHRI K. MOHANDAS :
PROF. P. J. KURIEN :

Will the Minister of PLANNING be pleased to state :

(a) whether there has been any increase in the per capita income in Kerala during the last three years;

(b) if so, the percentage of increase during the Sixth Plan compared to the Fifth Plan;

(c) whether Kerala's per capita income is lower than the national per capita income; and

(d) if so, what special steps are being taken to raise the per capita income in Kerala to the level of national per capita income ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K. R. NARAYANAN) : (a) and (b). Yes, Sir. According to the estimates prepared by the State Statistical Bureau, the per capita net domestic product of Kerala at 1970-71 prices has shown an increase during the three year period ending 1983-84. The percentage increase during the first four years of the Sixth Plan, *i.e.* 1980-84, works out to 13.8% in comparison to an almost negligible

increase during the Fifth Plan period 1974-79.

(c) The per capita net domestic product of Kerala for the year 1983-84, at 1970-71 prices according to the State Statistical Bureau's estimates was Rs. 750 as against the per capita net National Product of Rs. 749 for the country estimated by the Central Statistical Organisation.

(d) Does not arise.

Protection and Preservation of Brow Antlered Deer

4197. PROF. KAMSON MEIJINLUNG :
Will the PRIME MINISTER be pleased to state :

(a) whether number of the Brow Antlered Deers at Keibul Lamjao National Park is diminishing;

(b) the total areas of the park;

(c) the action taken to set up fencing around the park; and

(d) any special scheme to protect and preserve the Prow Antlered Deer which is the only living species of its kind on earth ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI VIR SEN) : (a) No, Sir.

(b) The total area of Keibul Lamjao National Park is 40 square kilometres.

(c) The State Government of Manipur are erecting an earthen ring bund, with live fence, around a part of the periphery of the park and a portion of this work has already been completed.

(d) The measures taken to protect and preserve the Manipur Brow-Antlered Deer are given below—

(i) The species is included in Schedule I to the Wildlife (Protection) Act, 1972, which affords full legal protection from hunting and from trade or commerce.

(ii) It is listed in Appendix I to the Convention on International Trade in Endangered Species of Fauna and Flora (CITES) under which international trade in the species or its products is strictly prescribed.

- (iii) Specific measures for the protection and management of Keibul Lamjao National Park including recommendation for a research programme were made by an expert team deputed in May, 1982. The State Government is implementing the suggested measures.
- (iv) Financial assistance is being provided by the Central Government for the development of the national park since 1974-75. So far an amount of about Rs. 24.00 lakhs has been provided for undertaking habitat improvement, protection and construction works including purchase of equipment and vehicles.
- (v) Captive breeding is being done in the zoos at Delhi, Calcutta, Imphal and Hyderabad. Through regular exchange of animals between these zoos, the genetic vigour of the species in captivity is being maintained.

Handling of Functions of a Professional Nature in the Specialised Fields

4198. SHRI GOPALA KRISHNA THOTA : Will the PRIME MINISTER be pleased to state :

(a) whether functions of a professional nature in the Secretariat and the Government are being handled by the professional officers in the respective specialised fields such as Agriculture, Health, Telecommunication, Education, Statistics etc.; and

(b) if so, the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) and (b). The information is being collected and will be laid on the Table.

[*Translation*]

Utilization of Funds Allocated for Welfare of SCs/STs

4199. SHRI HARISH RAWAT : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether many States including Uttar Pradesh, have not utilised the entire amount allocated to them during 1983-84 and 1984-85 for carrying out welfare programmes for SCs/STs;

(b) the names of such States and the amount allocated to each of them for these programmes and the amount utilised by each of them; and

(c) the remedial steps proposed to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (c). The Government of India gives funds to the State Government Union Territories in the form of SCA (Special Central Assistance) for the welfare of the Scheduled Castes and Scheduled Tribes. The funds allocated in the years 1983-84 and 1984-85 have been utilised in full.

[*English*]

Satta Cambling in India

4200. SHRI BHOLA NATH SEN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have information about the activities of the notorious network/racket of Satta gambling in India which fleeces the public of lakhs of rupees every day;

(b) if so, the details thereof;

(c) the reasons as to why it has so far not been possible to stop this form of illegal gambling in the country; and

(d) the steps taken/proposed to be taken by Government to contain Satta gambling and/or to ensure deterrent punishment to persons involved in the Satta rackets ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) to (d). "Betting and Gambling" is a State subject, being included in the State List of the Seventh Schedule to the Constitution. Public gambling and the keeping of common gaming houses is an offence which attract penalties under the Public Gambling Acts of various States. It is, therefore, for the State Govern-